

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)
(Special Bench)

Item No. 7

IA(I.B.C.)/950(CH)2023
In
IA(I.B.C.)/343(CH)2022(for reference only)
CP (IB) No. 20(CH)2019
(Admitted)

IN THE MATTER OF:

Bank of India

... **Petitioner-Financial Creditor**

Versus

Little Bee International Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 04.04.2024

CORAM:

**SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant in : Mr. Pulkit Goyal, Advocate
IA No. 950/2023

For the Respondent : None

ORDER

IA(I.B.C.)/950(CH)2023

The present application has been filed under Rule 11 of the NCLT Rules, 2016 for making rectification in the dissolution order dated 18.01.2023 passed by this Hon'ble Tribunal in Para No. 17(ii) and (iv), in view of the Undertaking (Annexure-C) Page 28 of the present application. It is undertaken that application bearing IA No. 966/2020 will be followed up by Bank of India for PUFEE transactions along with Punjab National Bank, Zonal Sastra, Ludhiana. This undertaken was given in the dissolution application i.e. April 4, 2024
Mamta

IA(I.B.C.)/343(CH)2022. It is further stated by Ld. counsel for the applicant that the Bank account for liquidation was already closed by the Liquidator before filing the application for dissolution and an amount of Rs.1,60,186.45 was kept in a separate private account by the Liquidator to meet the expenditures to be incurred in the liquidation process till the dissolution of the corporate debtor and further for meeting legal expenses on PUFEE transaction application u/s 43 and 66 of IBC, 2016, as stated in the Application so rectification is required in Para No. 17(ii) and (iv).

Heard. Order reserved.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)